

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 1441 of 2020
Petitioner :- Babita Upadhayay
Respondent :- State Of U.P. And 3 Others
Counsel for Petitioner :- Akhilesh Tripathi, Sanjeev Kumar Gaur
Counsel for Respondent :- C.S.C.

Hon'ble Govind Mathur, Chief Justice
Hon'ble Piyush Agrawal, J.

This petition for writ is preferred to have following relief:

"(i) issue an appropriate writ, order or direction in the nature of Mandamus commanding the respondent authorities not to restrain the media or the public at large to meet the family members of the victim and provide free access to the public.

(ii) issue an appropriate writ, order or direction in the nature of Mandamus commanding the respondent authorities to direct judicial enquiry or to appoint Commission under "The Commissions of Inquiry Act 1952" to investigate the matter.

(iii) The Hon'ble Court may be pleased to direct the judicial enquiry or the Judicial Commission under "The Commissions of Inquiry Act 1952" in the matter itself.

(iv) issue writ, order or direction in the nature of Mandamus commanding the State Government, Respondent No. 1, to provide adequate and uniform compensation to all the victims of gang rape and murder without any discrimination.

(v) issue writ, order or direction in the nature of Mandamus commanding the State Government, Respondent No. 1, to formulate proper guidelines for providing adequate and uniform compensation to all the victims of gang rape and murder without any discrimination.

(vi) issue any other and further appropriate writ, order or direction which this Hon'ble Court may deem fit and proper in the circumstances of the case."

Suffice it to state that for the same issue, cognizance has already been taken by Division Bench of this Court at Lucknow in Public Interest Litigation (Civil) No. 16150 of 2020. The petitioner, if wants to press any additional issue, may move an appropriate application in that writ.

We are not inclined to multiply the litigation in relation to the issue which is already under consideration.

The writ petition is **disposed of** with the said observation.

Order Date :- 3.12.2020
Rahul Dwivedi/-

(Piyush Agrawal, J.)

(Govind Mathur, C.J.)